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O.A. No. 484 of 2007

Order dated: 13.07.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

This is an application filed by the grandson of a deceased Govt. employee claiming an appointment under the compassionate appointment scheme. The applicant placed reliance on earlier order of the Railways of 1993, ^{Govt 1987} which allows that near relative of the deceased Govt. employee also to get the benefit. However, as per Anneuxre-R/1, Notification No. Estt.Srl.No. 32/96 dated 2.4.1996 issued by the Railway Board it is stated as under:

“2. The Ministry of Personnel, Public Grievances & Pensions (Dept. of Personnel & Training), vide their office Memorandum No. 14014/20-Estt.(D) dated 9.12.1993, have deleted the provision of appointment of near relative on compassionate grounds. The instructions of 9.12.1993 have been issued by the DOP&T in order to implement the decision of the Hon'ble Supreme Court in the case of Auditor General of India and Others vs Shri G.Ananta Rajeswara Rao.

3. The matter has been examined by the Board who have decided that the DOP&T's instruction dated 9.12.1993 quoted above may be adopted on the Rly. With the issue of this letter the provision for appointment of near relative on compassionate grounds on the Rlys.

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contained in Board's letter No. E(NG)III/78/RC-1/1 dated 25.8.1980 & letter of even No. dated 12.2.1990 and 16.5.1991, as also in Part-III of the Master Circular No. 16 may be treated as deleted."

In the light of the above orders of the Railways, we see no merit in this O.A. Hence, it stands dismissed as meritless. No order for costs.

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~~MEMBER (A)~~

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~~MEMBER(J)~~

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